

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:2633
ANSWERED ON:28.07.2014
REFORMS IN ARCHAIC LAWS
Meinya Dr. Thokchom

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government is in the process of review/repeal of the out-dated laws and rules;
- (b) if so, the details thereof;
- (c) whether the Government has issued any instructions in this regard; and
- (d) if so, the details thereof?

Answer

MINISTER OF LAW AND JUSTICE AND COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD)

(a) to (d): Yes, Sir. Review and repeal of obsolete laws, including those enacted during the British era, is a continuous process. This task is undertaken by different nodal Ministries /Departments of the Central Government administering the respective laws allocated to them. The Government of India has constituted Twentieth Law Commission on 1 September, 2012 for three-year's term and whose terms of reference include Review/Repeal of obsolete laws. The Law Commission is actively pursuing to identify laws which are no longer needed and relevant and can be repealed immediately. Further, repeal of amending Acts is a regular exercise undertaken by the Legislative Department. Last such exercise was undertaken in 2001 by way of 'The Repeal and Amending Act, 2001' covering the amending Acts from 1985 to 1998. Legislative Department has initiated similar exercise in this year and requested all the Ministries/Departments of Central Government to provide a list of amending Acts from 1999 onwards, retention whereof on the statute book has become unnecessary.